

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-472/ND/2022
IA/4487/2022

IN THE MATTER OF:
State Bank of India

...PETITIONER

Vs.

Mr. Akash Goyal

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 24.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the RP/Applicant
or the Respondent/PG

:Adv. J. Tarun Kumar
:Mr. Milan Negi, Mr. Nikhil Kr. Jha, Adv.

ORDER

IA/4487/2022

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Personal Guarantor is present and submitted that they have filed their response, however, the same is still not reflected on the e-portal. It was the same position on the last date of hearing i.e. 03.07.2024. Ld. Counsel for the Personal Guarantor may once again approach the Registry and cure the defects so that the same is reflected on the e-portal. List the matter on **09.09.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)